

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4537  
ANSWERED ON:06.08.2009  
APPOINTMENT OF ADDITIONAL SOLICITOR GENERAL  
Satpathy Shri Tathagata

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the criteria fixed for the appointment of Additional Solicitor-General;
- (b) whether the Government has appointed Additional Solicitor-General for the Supreme Court and High Courts; and
- (c) if so, the details thereof alongwith the allocation made by the Government therefore?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a) There is no eligibility criterion or experience fixed for the appointment of Additional Solicitor General of India. However, for the said appointment LLB qualification is a must and he or she must be an advocate of eminence.
- (b) Yes, Madam.
- (c) List of Additional Solicitor General appointed for the various Courts, is as per Annexure.